

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 27/(MAH)/2016

ORDER

CORAM:

CP 27/241/NCLT/MB/MAH/2016

Present:

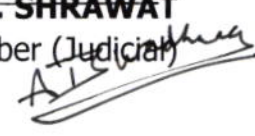
SHRI M. K. SHRAWAT
MEMBER (J)

1. From the side of the Petitioner a representative seeking adjournment on personal ground.

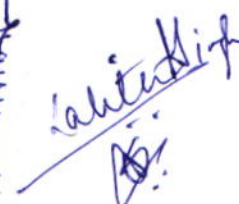
2. No objection has been raised by the Respondent Counsel, however, seeking permission to place on record Additional Affidavit. The admissibility of the

Additional Affidavit shall be considered at the time of next hearing. Meanwhile, the Additional Affidavit can be submitted before this Bench. The petitioner, if deemed fit, can file a reply covering the Additional Affidavit, copy to be served on the other side.

3. Adjourned to **24-08-2017**. SECTION OF THE COMPANIES ACT: 241 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
(1)	Date : 31.07.2017 ABHAY WAHWA 1/b PRAVIN WAZALWAR	ADV. FOR PETITIONER	M.K. SHRAWAT Member (Judicial) 

Mr. Rajiv Singh a/w Ms. Simantini Malite 1/b Mrs. Salomon 1/b. with Ms. Lalita Mubreja & Mr. Shashid Chavare	}	Adv for Respondents Respondent No. 3
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Simantini


(Contd....2.)

ORDER

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1. From the side of the Petitioner a representative seeking adjournment on personal ground.
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3. Adjourned to **24-08-2017**.

Date : 31.07.2017

Sd/-

M.K. SHRAWAT

Member (Judicial)